

## Annexure-7

Name of the corporate debtor: Lotus Shopping Centre Private Limited - In Liquidation

Date of commencement of liquidation: 18 June 2019

List of stakeholders as on: 14 September 2020

List of other stakeholders, if any (other than financial creditors and operational creditors)

(Amount in ₹)

| Sl. No. | Name of stakeholder                | Category of stakeholders (preference shareholders/ equity shareholders/ partners/ others) | Identification No. | Details of claim received |  | Details of claim admitted |                     |   |   |                             | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim rejected | Amount of claim under verification   | Remarks, if any |  |
|---------|------------------------------------|---|--------------------|---------------------------|--|---------------------------|---------------------|---|---|-----------------------------|----------------------------|--|--------------------------|--|-----------------|--|
|         |                                    |   |                    | Date of receipt           | Amount claimed   | Amount of claim admitted  | Nature of claim     | Amount covered by lien or attachment pending disposal | Whether lien / attachment removed? (Yes/No) | Amount covered by guarantee |                            |  |                          |  |                 | % share in total amount of claims admitted |
| 1       | G- Corp Lotus Mall Private Limited | Corporate Guarantor   | NA                 | 15 July 2019              | 1,500,000,000  | -                         | Corporate Guarantee | -   | NA  | -                           | 0.00%                      | 0  | 0                        | 1,500,000,000  | 0               | NA   |
| 2       | M/s. Souza Cashew Industries       | Equity Share Shareholder  | NA                 | 11 July 2019              | (i) Performance of the agreement dated January 31, 2009; and<br>(ii) In the alternative:<br>a. 25% of the built up area of the project; or<br>b. Corresponding damages of INR 51,45,00,000 being damages towards loss of rental value. | -                         | Shareholder         | -   | NA  | -                           | 0.00%                      | 0  | 0                        | (i) Performance of the agreement dated January 31, 2009; and<br>(ii) In the alternative:<br>a. 25% of the built up area of the project; or<br>b. Corresponding damages of INR 51,45,00,000 being damages towards loss of rental value. | 0               | NA   |
| 3       | Mr. Wilfred D'Souza                | Equity Share Shareholder  | NA                 | 11 July 2019              | Equity Shares - 1,500<br>Redeemable Preference Shares Class- B - 1,250   | -                         | Shareholder         | -   | NA  | -                           | 0.00%                      | 0  | 0                        | Equity Shares - 1,500<br>Redeemable Preference Shares Class- B - 1,250   | 0               | NA   |
| 4       | Mrs. Nora D'Souza                  | Equity Share Shareholder  | NA                 | 11 July 2019              | Equity Shares - 28,500<br>Redeemable Preference Shares Class- B - 11,250   | -                         | Shareholder         | -   | NA  | -                           | 0.00%                      | 0  | 0                        | Equity Shares - 28,500<br>Redeemable Preference Shares Class- B - 11,250   | 0               | NA   |